Supply of Coking Coal for $\,$ Bokaro Steel $\,$ Plant

- 772. SHRI SURJIT SLNGH ATWAL: Will the Minister of STEEL AND MINES be pleased to state:
- (a) whether it is a fact that the Russia's Bokaro Steel Team is waiting for the report from the Central Fuel Research Institute regarding availability of coking coal before taking further steps; and
- (b) the steps taken by Government to ensure the supply of coking coai for Bokaro Steel Plant?

THE MINISTER FOR STEEL AND MINES (SHRI N. SANJTVA REDDY): (a) No, Sir. The Russian team has received ^aU data concerning coal from the Central Fuel Research Institute and the Coal Washeries at Kargali and Dugda.

(b) There are adequate sources of coal in the Jharia and East Bokaro coalfields to feed the Bokaro Steel Plant.' Selection of a suitable blend of coals to be supplied from different washeries for Bokaro has not yet been finally made. Certain experiments have been carried out in the Central Fuel Research Institute in this regard. Final constituents of the blend will, however, depend on further tests to be carried out by the U.S.S.R. authorities.

RECOGNITION OF DAKSHIN RAILWAY EMPLOYEES UNION

- 773. SHRI P. K. KUMARAN: Will the Minister of RAILWAYS be pleased to state:
- (a) whether the Dakshin Railway Employees Union, Madras (Regd. No. 3068) has applied for recognition; and
- (b) which of the conditions stated in the reply given to Unstarred Question No. 230 in the Rajya Sabha on

the 10th September, 1964, the said union has failed to fulfil?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) Yes.

(b) The mere satisfaction of conditions mentioned in reply to Unstarred Question No. 230 on 10|9|64 does not lead to automatic recognition of any Union, and so far as Southern Railway is concerned, the General Manager, who is the competent authority, does not consider it appropriate to' grant recognition to any new Union.

RETRENCHMENT OF CASUAL LABOURERS ENGAGED IN DRUG-KAMPTEE DOUBLING WORK IN 1963

- 774. SHRI P. K. KUMARAN; Will the Minister of RAILWAYS be pleased to state:
- (a) the number of casual labourers working on the Drug-Kamptee doubling work on South Eastern Railway, who have been retrenched in the year 1963;
- (b) how many of them had completed 240 days of work as defined by the Industrial Disputes Act and whether they were Paid retrenchment compensation; and
- (c) the reasons for which they were not provided alternate employment inspite of the fact that work, was available on the same project?

THE MINISTER OF STATE IN THE MINISTRY OF RAILWAYS (SHRI RAM SUBHAG SINGH): (a) 417.

- (b) None. The question of paying retrenchment compensation did not, therefore, arise.
- (c) Since adequate labour was already available on other projects, surplus labour from this project could not be absorbed elsewhere, and hence had' to be retrenched.